

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH

Original Application No. 182 of 2013

Monday, this the 8th day of July, 2013

CORAM:

Hon'ble Dr. K.B.S. Rajan, Judicial Member
Hon'ble Mr. K. George Joseph, Administrative Member

1. S.J. Paleja, aged 54 years, son of Jivandas, Forman of Stores, Material Organization, S.N.C. Naval Base, Kochi.
2. E.Sudhakaran, aged 52 years, son of V. Raghavan Nair, Store Keeper, Material Organization, S.N.C. Naval Base, Kochi.
3. Nilujar Fathima, aged 24 years, daughter of Salem, Assistant Store Keeper, Material Organization, S.N.C. Naval Base, Kochi.
4. P.G. Subharasmy, aged 31 years, daughter of M.P. Gopalakrishna Pillai, Assistant Store Keeper, Material Organization, S.N.C. Naval Base, Kochi.
5. P.V. Sathakumari, aged 53 years, daughter of A. Raman Pillai, Forman of Stores, Navail Aircraft Yard, Naval Base, S.N.C. Naval Base, Kochi.
6. N.M. Vijayan, aged 56 years, son of K.G. Madhavan, Forman of Stores, Material Organization, S.N.C. Naval Base, Kochi.
7. A.K. Balasubramaniyan, aged 55 years, son of C.N. Kunjumni Nair, Store Keeper, Material Organization, S.N.C. Naval Base, Kochi.
8. A.J. Thomas, aged 55 years, son of A.T. Thomas, Forman of Stores, Naval Aircraft Yard, Naval Base, Kochi.
9. V.S. Suresh, aged 46 years, son of V.R. Sudhakaran, Forman of Stores, Naval Aircraft Yard, Naval Base, Kochi.
10. M.C. Anilkumar, aged 49 years, son of K. Chellappan Nair, Store Keeper, Material Organization, S.N.C. Naval Base, Kochi.
11. Vishnu Chandran, Assistant Store Keeper, Material Organization, S.N.C. Naval Base, Kochi.
12. H. Sudarsanan, aged 33 years, Assistant Store Keeper, Material Organization, S.N.C. Naval Base, Kochi.

13. K.G.S. Nair, aged 59 years, Son of K.N. Gopala Pillai, Forman of Stores, Material Organization, S.N.C. Naval Base, Kochi.
14. G.N. Muralidharan Nair, Forman of Stores, Material Organization, S.N.C. Naval Base, Kochi.
15. C.P. Madhusoodhanan, aged 58 years, son of P. Prabhakaran Pillai, Forman of Stores, Material Organization, S.N.C. Naval Base, Kochi.
16. K.A. Peethamparan, aged 53 years, son of P. Prabhakaran Pillai, Forman of Stores, Material Organization, S.N.C. Naval Base, Kochi.
17. P.A. Joseph, aged 53 years, son of P.D. Antony, Forman of Stores, Material Organization, S.N.C. Naval Base, Kochi.
18. K. Meera, aged 30 years, Daughter of K.G. Kesanan, Assistant Store Keeper, Material Organization, S.N.C. Naval Base, Kochi.
19. C.Y. Mohammed Basheer, Store Keeper, Material Organization, S.N.C. Naval Base, Kochi.
20. Sunny Paily, aged 49 years, son of Paily, Store Keeper, Material Organization, S.N.C. Naval Base, Kochi.
21. C.J. Mathew, aged 52 years, son of C.M. Joseph, Store Keeper, Material Organization, S.N.C. Naval Base, Kochi.
22. M.A. Jenson, aged 55 years, son of M.J. Antony, Store Keeper, Material Organization, S.N.C. Naval Base, Kochi.
23. S. Chandran Pillai, aged 55 years, son of V. Sankaran Pillai, Forman of Stores, Material Organization, S.N.C. Naval Base, Kochi.
24. M.G. Saraswathy, aged 53 years, Daughter of Govindan Nair, Store Keeper, Material Organization, S.N.C. Naval Base, Kochi.

..... **Applicants**

(By Advocate – Mr. Johnson Gomez)

V e r s u s

1. Union of India, represented by its Secretary to Government, Ministry of Defense, New Delhi.
2. The Chief of Naval Staff, Naval Head Quarters, New Delhi.
3. The Flag Officer Commanding in Chief, Southern Naval Command,

Naval Base, Kochi.

4. The Material Superintendent, Material Organization, Southern Naval Command, Naval Base, Kochi. **Respondents**

(By Advocate – Mr. Sunil Jacob Jose, SCGSC)

This application having been heard on 08.07.2013, the Tribunal on the same day delivered the following:

ORDER

By Hon'ble Dr. K.B.S. Rajan, Judicial Member -

Annexure A4 order is an order relating to working hours in respect of non-industrial employees and the said order at Annexure A4 was passed in pursuance of Annexure A2 order dated 21st January, 1999.

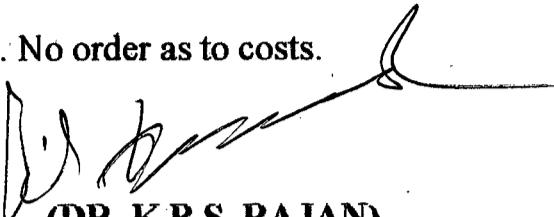
2. The case of the applicants in the present OA is that all these applicants are similarly situated as the applicants in Annexure A2 order, viz; these are also industrial employees, and as such, the working hours should be as per non-industrial employees only. Annexures A5 to A28 are the individual representations filed by the employees making a request in this regard to the respondents. It has been stated by the counsel for the applicants that the applicants would be satisfied if a direction be issued to the respondents to consider these representations within a time frame and to communicate the decision thereof.

3. Counsel for the respondents is also present. It is felt appropriate that without going into the merits of the case this Original Application may be disposed of with a direction to the respondents to consider the pending representations Annexure A5 to A28 within a period of two months from the date of communication of this order and inform the applicant of their

decision. Ordered accordingly.

4. Original Application is disposed of as above. No order as to costs.


(K. GEORGE JOSEPH)
ADMINISTRATIVE MEMBER


(DR. K.B.S. RAJAN)
JUDICIAL MEMBER

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